

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 619
IB-1934/PB/2019

IN THE MATTER OF:
Punjab National Bank

...PETITIONER

Vs.

M/s. Interdil Asia Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 19.05.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For OBC

:Mr. Avneet Singh, Proxy for Mr. S.
K Sharma

For the Respondent/Corporate Debtor :

ORDER

Due to paucity of time, matter is adjourned to **10.07.2023**.

Sd/-
(COURT OFFICER)